

(2P)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 735/91

Date of Decision: 12-10-92

T.A. No.

Md. Nooruddin

Petitioner.

Y.G. Ramamurthy

Advocate for
the Petitioner(s)

The Collector of Central Excise
Kannamvarithota, Guntur-522004
and six others

Versus

Respondent.

N.R. Devaraj

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

THE HON'BLE MR. C.J. ROY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1,2,4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

HRBS
M(A)

HCJR
M(J)

(78)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.735/91

Date of decision : 12-10-92

Between

Md. Nooruddin : Applicant

and

1. The Collector of Central Excise
Kannamvari thota, Guntur 522004

2. The Collector of Central Excise
Opp. Lal Bahadur Stadium
Hyderabad 500 029

3. The Addl. Collector of Central Excise
Vijayawada
Kannamvarithota, Guntur 522004

4. Sri G.V. Krishna Rao
Asstt. Collector
Central Excise, Vijayawada

5. Asstt. Director
Customs & Central Excise Directorate
of Anti Evasion
5th Floor, Pushpanjali complex
Koti, Hyderabad

6. The Chairman
Central Board of Excise & Customs
North Block, New Delhi 110001

7. The Collector of
Central Excise & Customs
Custom House
Vishakapatnam 530035

: Respondents

Counsel for the applicant : M.G. Rama Murthy, Advocate

Counsel for the respondents : M.R. Devaraj, Standing
Counsel for the Central Govt.

DORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. C.J. ROY, MEMBER (JUDL.)

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JUDGEMENT

(As per Hon. Mr. R. Balasubramanian, Member (Admn.)

In this case, orders were passed on 29-9-1992, giving an opportunity to the learned counsel for the applicant to have a say in the matter.

2. It was reported on 29-9-92 that the application had become infructuous and a statement to this effect was made by Sri K.L. Narasimham on behalf of Mr. Y.G. Ramamurthy and ~~also~~ on behalf of Mr. N.R. Devaraj, appearing for the respondents.

3. Further opportunity given to the learned counsel for the applicant on 30-9-92 was not availed of by the applicant's counsel. Under these circumstances, the case was posted for dismissal today and yet even at 3-30 pm today, there was no representation from the applicant side.

4. Under these circumstances, we dismiss the OA as infructuous. No order as to costs.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

W. Roy
(C.J. ROY)
Member (Judl)

Dated Oct. 12, 1992
Dictated in the Open Court

Deputy Registrar (J)

To

1. sk The Collector of Central Excise, Kannamvari thota, Guntur-4.
2. The Collector of Central Excise Opp.Lal Bahadur Stadium Hyderabad-29.
3. The Additional Collector of Central Excise Central Excise, Kannamvarithota, Guntur-4.
4. Sri G.V.Krishna Rao, Asst.Collector, Central Excise,Vijayawada
5. The Assistant Director, Customs & Central Excise Directorate of Anti Evasion, 6th Floor, Pushpanjali Complex, Koti, Hyderabad.
6. The Chairman, Central Board of Excise & Customs, North Block, New Delhi-1.
7. The Collector of Central Excise & Customs Custom House, Visakhapatnam-35.
8. One copy to Mr Y.G.Rama Murthy, Advocate H.No.29 'Ayodhya' Mehidipatnam, Hyderabad.
9. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
10. One spare copy.

pvm.

21/10/92
21/10/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 12-10-1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

in

O.A. No. 735/91

T.A. No.

(wp. No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

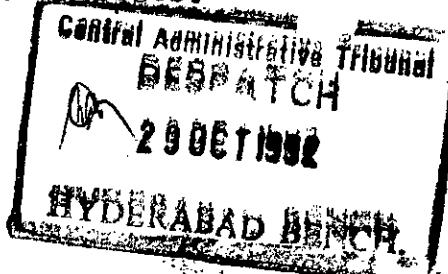
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.



pvt